

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 14 of 2019 (SZ)**

M. Kanthan, S/o. Masilamani,  
No.1/689, Bajanai Koil Street,  
Padiyanallur, Village, Red Hills,  
Thiruvallur.

...Applicant(s)

Versus

The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Salai, Guindy,  
Chennai and Ors.

...Respondent(s)

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**Filed by**

Thiru. Sai Sathyajith,  
BSC, Chennai.



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Thiruvallur.

...Applicant

Versus

1. The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Salai,  
Guindy Chennai-600 032.
2. The District Collector,  
Thiruvallur District,  
Thiruvallur.
3. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
EPIP Building (AO Block) SIPCOT Industrial Complex,  
Gummidipoondi-601201,  
Thiruvallur District.
4. The Block Development Officer,  
Sholavaram Panchayat Union,  
Sholavaram.
5. M/s. Rajini Metal Works,  
Rep. by its Proprietor Mr. Rajini,  
Padiyanallur Colony,  
Bajanai Koil Street,  
Chennai-600 052.

...Respondents

*Rajini*  
15/7/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

**REPORT FILED ON BEHALF OF THE 1<sup>ST</sup> & 3<sup>RD</sup> RESPONDENTS**  
**TAMIL NADU POLLUTION CONTROL BOARD.**

I, R. Rajamanickam, Son of P.M.Ramasamy, Hindu, aged about 58 years, having my office at No. 76, Mount Salai, Guindy, Chennai – 600 032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 1<sup>st</sup> & 3<sup>rd</sup> Respondents TNPC Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the respondent unit of M/s. Rajani Metal Works, S.F.No.146 pt, New S.F.No.367/8, 367/11, Padiyanallur Village, Ponneri Taluk, Thiruvallur District was issued with Consent to Operate vide Board Proceeding dated 26.11.2018 with validity up to 31.03.2022 for the production of 5 Tons/month of aluminium ingots and 1 Ton/month of Zinc ingots.

3. It is respectfully submitted that complaints were received from the public against the unit and the respondent unit was inspected on 14.02.2019. Based on inspection show cause notice was issued vide proceeding dated 25.02.2019 for not operating air pollution control measures. The unit has furnished reply to show cause notice vide letter dated 27.02.2019 which was not satisfactory. Hence, the Board issued directions for closure and disconnection of power supply under section 33A of the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 vide proceeding dated 09.03.2019 and power supply was disconnected on 12.03.2019. Subsequently, the respondent unit requested the Board to restore single phase electricity power supply for the unit for safety purpose

vide letter dated 22.03.2019. Accordingly, the Board has issued direction for the restoration of power supply -single phase to the respondent unit vide proceeding dated 10.04.2019.

4. It is respectfully submitted that, in the mean time the applicant filed this application (O.A.No.14 of 2019) before this Hon'ble National Green Tribunal (SZ) alleged that the 5<sup>th</sup> respondent unit of M/s. Rajini Metal Works is functioning without necessary 'consent' and also without other requisite licenses under Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 other laws.

5. It is respectfully submitted that the Hon'ble NGT has passed order dated 11.12.2019 directed inter alia that:

*"Para 6: The Tamil Nadu State Pollution Control Board is directed to take necessary steps to impose environmental compensation, if it is not already done, against the unit, after giving an opportunity to them in accordance with law and file status report within two months.*

6. It is respectfully submitted that in order to comply the said NGT order dt.11.12.2019, DEE, Gummidipoondi has assessed the environmental compensation and the same is submitted as follows:

Environmental Compensation formulae =  $PI \times N \times R \times S \times LF$

Pollution index (PI) for industry – 50 (unit comes under orange - small category)

Number of days (N) for which violation took place = 27 days

[from 14.02.2019 to 12.03.2019 i.e.; date of violation noticed and date of power supply disconnected)

*R. Lynd*  
15/7/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

Factor in Rupees (R) – Rs. 250/-

Scale of operation (S) – 0.5 for small scale unit

Location Factor (LF) – 1.0

Hence, Environmental Compensation =  $50 \times 27 \times 250 \times 0.5 \times 1.0$   
= Rs.1,68,750/-

(Rupees One Lakh Sixty Eight Thousand Seven Hundred and Fifty only).

The unit was inspected by the DEE on 24.07.2020 and confirmed that the unit was not in operation. The unit was again inspected on 08.04.2022. During the inspection it was found that the unit have vacated said premises. In compliance with direction of this Hon'ble Tribunal order dated 11.12.2019, the Board has issued show cause notice under Section 5 of the Environment (Protection) Act, 1986 vide proceeding dated 12.04.2022 to Thiru.P.Rajini, Proprietor M/s.Rajini Metal Works, residing at No.12B, Rajiv Gandhi Nagar, 2nd Street, Erukkanchery, Chennai - 600 118, as to why the Board shall not levy an Environmental Compensation of Rs.1,68,750/- for the earlier violation caused by the unit. A copy of the proceeding is submitted herewith as **Annexure-I**.

7. It is further submitted that the Hon'ble NGT has passed final order dated 22.04.2022 directed inter alia that:

*“Para 5:..... we direct the State Pollution Control Board to complete the proceedings already initiated as early as possible at any rate within a period of two months and take necessary steps to recover the amount from the unit owner after complying with the procedures in accordance with law”*

8. It is respectfully submitted that in order to comply the said NGT order dt.22.04.2022, the TNPCB has issued direction to unit vide Board Proceeding dated 17.05.2022 to remit an amount of Rs.1,68,750/- (Rupees One Lakh Sixty Eight Thousand Seven Hundred and Fifty only) as environmental compensation under Section 5 of Environment (Protection) Act, 1986. Failure to comply the above direction will lead to initiation of further stringent action against the unit. The copy of the proceeding is submitted herewith as **Annexure-II**.

9. It is respectfully submitted that the respondent unit in its reply to the show cause notice vide letter dated 16.05.2022 received on 18.05.2022 has stated that he is without any job for the past 3 years and is not in a financial position to remit the said environmental compensation amount. The copy of the unit's letter is attached herewith as **Annexure-III**.

10. It is respectfully submitted that, subsequently the respondent unit was inspected by the Assistant Engineer, TNPCB, Gummidipoondi on 06.07.2022. During inspection it was observed that the unit of M/s. Rajini Metal Works, SF No.146 pt. New SF No.367/8, 367/11, Padiyanallur Vilalge, Ponneri Taluk, Thiruvallur District was found to be closed and vacated from the said premises. However, it was observed that the broken glasses were stored in the said premises by un-named domestic trader and enquiry of the same from the nearby residence, the said land is owned by Mr. R. Sugumaran, S/o. Mr. Ramalingam.

Further, Thiru. Arul, S/o. Mr. R. Sugumaran (Land Owner son) contacted through mobile phone and it was ascertained that the unit (Rajini Metal Works) has closed its activity and vacated from the said premises one year before and the land is owned by Mr. R. Sugumaran, S/o.

Mr. Ramalingam only and not by the respondent (Thiru. Rajini). The same was confirmed with the rental agreement and Audit Certificate furnished by the unit at the time of CTO-Direct obtained from the TNPCB. The copy of the Rental Agreement and the Audit Certificate are enclosed herewith as **Annexure –IV & V.**

In view of the above reasons, the TNPCB is not in position to immediately recover the environmental compensation amount from the Proprietor of the closed unit of M/s. Rajani Metal Works.

Further, it is submitted that other modes of recovery of environmental compensation through appropriate legal action on initiation of alternative legal proceedings for failure to remit environmental compensation including prosecution etc., will be pursued by the TNPCB.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*R. Rajamanickam*  
15/7/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.  
**BEFORE ME**

### VERIFICATION

I, R. Rajamanickam, Son of P.M.Ramasamy, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032, do hereby verify that the contents of above report are true to the best of my knowledge through records.

*R. Rajamanickam*  
15/7/2022  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
CHENNAI - 600 032.

By RPAD



*[Signature]*  
 Director

## TAMIL NADU POLLUTION CONTROL BOARD

**Proceeding No.: T2 / TNPCB / F.005470 / GMP / SCN / 2019, dated: 12.04.2022**

**Sub.:** TNPCB – Industries – M/s. Rajini Metal Works, S.F.No.146 pt, New S.F.No.367/8, 367/11, Padiyanallur Village, Ponneri Taluk, Thiruvallur District – Show Cause Notice for issue of directions under Section 5 of Environment Protection Act, 1986 on levying Environmental Compensation for the violation caused in respect of air and water pollution – Regarding.

- Law*
- Ref.:**
1. CPCB Methodology for assessing environmental compensation and action plan to utilize the fund vide circular dated 24.05.2019
  2. Hon'ble NGT (SZ) order dated 11.12.2019 in O.A.No.14 of 2019 (SZ)
  3. DEE's Letter No. F.GMP0783 / OS / DEE / TNPCB / GMP / 2019, dated: 26.12.2019
  4. DEE's Letter No. F.GMP0783 / OS / DEE / TNPCB / GMP / 2022, dated: 08.04.2022

\*\*\*\*

Whereas, the unit of M/s. Rajini Metal Works, S.F.No.146 pt, New S.F.No.367/8, 367/11, Padiyanallur Village, Ponneri Taluk, Thiruvallur District was inspected by the officials of TNPCB, Gummidipoondi on 14.02.2019. During inspection inter alia the following violations were observed

1. The unit was under operation without operation air pollution control measures
2. The aluminium slag was stored inside the unit in a haphazard manner and fugitive emission generated from the same attracting public complaints.
3. The unit has not obtained hazardous waste authorisation under Hazardous and Other Waste (M&TBM) Rules, 2016.

Whereas, Central Pollution Control Board has formulated the methodology to assess and recover compensation under "CPCB Methodology for assessing environmental compensation and action plan to utilize the fund" for the following cases as per the NGT (PB) order dated: 03.08.2018 in O.A. No.593/2017:

- a) Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
- b) Not complying with the directions issued such as direction for closure due to non installation of OCEMS, non adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems
- d) Accidental discharges lasting for short durations resulting into damage to the environment.

No. 78, MOUNT SALAI CUNDRY CHENNAI - 600 082.

Tel. 044-22352134 - 139 Fax: 044-22353066

Email: tnpcb-chn@nic.in Web: tnpcb.gov.in

- e) Intentional discharges to the environment – land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated / partially treated / untreated effluents to ground water.

It is evident that the unit has caused environmental damage by intentionally emitting fugitive emissions, furnace gas emissions and furnace smoke emissions into environment – land, water and air resulting into acute injury or damage to the environment.

Whereas, DEE, Gummidipoondi vide letter 2<sup>nd</sup> cited has recommended that environmental compensation shall be imposed to the unit for the above said violations.

Whereas, the Hon'ble NGT (SZ) in the order dated 11.12.2019 in O.A.No.14 of 2019 have ordered inter alia that the Tamil Nadu State Pollution Control Board is directed to take necessary steps to impose environmental compensation, if it is not already done, against the unit (M/s. Rajini Metal Works), after giving an opportunity to them in accordance with the law and file status report within two months.

Under these circumstances, as per the CPCB methodology for assessing Environmental Compensation, you are liable to pay the Environmental Compensation. The environmental compensation for the period of violation which is considered from the date of violation observed on 14.02.2019 (date of inspection for show cause notice) and the date on which power supply disconnected by TANGEDCO on 12.03.2019. So, number days of violation took place is considered as 27 days.

Environmental Compensation formulae =  $PI \times N \times R \times S \times LF$

where;

Pollution Index (PI) – 50

Number of days (N) for which violation took place – 27 days.

Factor in Rupees (R) – Rs. 250/-

Scale of operation (S) – 0.5

Location Factor (LF) – 1.

Hence, Environmental Compensation =  $50 \times 27 \times 250 \times 0.5 \times 1.0$   
= Rs.1,68,750/-

**Environmental Compensation calculated for 27 days is Rs.1,68,750/- (Rupees One Lakh Sixty Eight Thousand Seven Hundred and Fifty only).**

Now, therefore, in view of the above facts, you are hereby directed to show cause within 15 days from the date of receipt of this notice as to why environmental compensation computed as above should not be imposed against your unit of M/s. Rajini Metal Works, S.F.No.146 pt, New S.F.No.367/8, 367/11, Padiyanallur Village, Ponneri Taluk, Thiruvallur District under Section 5 of the Environmental Protection Act, 1986 and as per the guidelines issued by the CPCB for the violations caused by the unit as mentioned above.



## TAMIL NADU POLLUTION CONTROL BOARD

It is informed that non receipt of any reply within 15 days from the date of receipt of this notice will be construed that you have no satisfactory explanation to offer for the above said contraventions and further action will be initiated on merits in accordance with law.

The receipt of the proceedings shall be acknowledged.

To

Thiru. P. Rajini,  
Proprietor,  
M/s. Rajini Metal Works,  
No.12B, Rajiv Gandhi Nagar, 2<sup>nd</sup> Street,  
Erukancherry, Chennai,  
Pin: 600 118

Copy to

1. The Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
Chennai Zone
2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Gummidipoondi

For Chairman

20  
12.04.2022





## TAMIL NADU POLLUTION CONTROL BOARD

**Proceeding No.: T2 / TNPCB / F.005470 / GMP / 2019, dated: 17.05.2022**

**Sub.:** TNPCB – Industries – M/s. Rajini Metal Works, S.F.No.146 pt, New S.F.No.367/8, 367/11, Padiyanallur Village, Ponneri Taluk, Thiruvallur District – Directions under Section 5 of Environment Protection Act, 1986 on levying Environmental Compensation for the violation caused in respect of air and water pollution – Regarding.

**Ref.:** 1. DEE's Letter No. F.GMP0783 / OS / DEE / TNPCB / GMP / 2022, dated: 08.04.2022  
2. Hon'ble NGT (SZ) order dated 11.12.2019 in O.A.No.14 of 2019 (SZ)  
3. Proceeding No.: T2 / TNPCB / F.005470 / GMP / SCN / 2019, dt: 12.04.2022

\*\*\*\*\*

Whereas, the unit of M/s. Rajini Metal Works, S.F.No.146 pt, New S.F.No.367/8, 367/11, Padiyanallur Village, Ponneri Taluk, Thiruvallur District was inspected by the officials of TNPCB, Gummidipoondi on 14.02.2019. During inspection inter alia the following violations were observed

1. The unit was under operation without operation air pollution control measures
2. The aluminium slag was stored inside the unit in a haphazard manner and fugitive emission generated from the same attracting public complaints.
3. The unit has not obtained hazardous waste authorisation under Hazardous and Other Waste (M&TBM) Rules, 2016.

Whereas, Central Pollution Control Board has formulated the methodology to assess and recover compensation under "CPCB Methodology for assessing environmental compensation and action plan to utilize the fund" for the following cases as per the NGT (PB) order dated: 03.08.2018 in O.A. No.593/2017:

- a) Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
- b) Not complying with the directions issued such as direction for closure due to non installation of OCEMS, non adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment – land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated / partially treated / untreated effluents to ground water.

It is evident that the unit has caused environmental damage by intentionally emitting fugitive emissions, furnace gas emissions and furnace smoke emissions into environment – land, water and air resulting into acute injury or damage to the environment.

Whereas, DEE, Gummidipoondi vide letter 2<sup>nd</sup> cited has recommended that environmental compensation shall be imposed to the unit for the above said violations.

Whereas, the Hon'ble NGT (SZ) in the order dated 11.12.2019 in O.A.No.14 of 2019, 2<sup>nd</sup> cited have ordered inter alia that the Tamil Nadu State Pollution Control Board is directed to take necessary steps to impose environmental compensation, if it is not already done, against the unit (M/s. Rajini Metal Works), after giving an opportunity to them in accordance with the law and file status report within two months.

Whereas, based on the orders on the Hon'ble NGT (SZ), show cause notice vide reference 3<sup>rd</sup> cited was issued to the unit, as to why environmental compensation of Rs.1,68,750/- (Rupees One Lakh Sixty Eight Thousand Seven Hundred and Fifty only) should not be imposed against your unit of M/s. Rajini Metal Works, S.F.No.146 pt, New S.F.No.367/8, 367/11, Padiyanallur Village, Ponneri Taluk, Thiruvallur District under Section 5 of the Environmental Protection Act, 1986 and as per the guidelines issued by the CPCB for the violations caused by the unit as mentioned above with 15 days time to reply. Whereas, no reply was received from the unit for the show cause notice.

Now, therefore, in view of the above facts, you are hereby directed to remit an amount of Rs.1,68,750/- (Rupees One Lakh Sixty Eight Thousand Seven Hundred and Fifty only) as environmental compensation within 7 days from the date of receipt of this notice under Section 5 of the Environmental Protection Act, 1986 and as per the guidelines issued by the CPCB for the violations caused by the unit as mentioned above. The amount shall be paid to TNPCB through demand draft drawn in favour of "TNPCB – Environmental Compensation fund" payable at Chennai.

Failing to comply with the above direction will lead to initiation of further stringent action against the unit.

The receipt of the proceedings shall be acknowledged.

*R. Rajini*  
17/5/2022  
**For Chairman**  
20

17.05.2022

**To**

Thiru. P. Rajini,  
Proprietor,  
M/s. Rajini Metal Works,  
No.12B, Rajiv Gandhi Nagar, 2<sup>nd</sup> Street,  
Erukancherry, Chennai - 600 118

**Copy to**

1. The Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
Chennai Zone
2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Gummidipoondi
3. Law Section,  
Tamil Nadu Pollution Control Board

Tin No : 33776320091  
CST No : 922886

9841557173  
9941200222

# RAJINI METAL WORKS

Mfrs : Ferrous Casting Works, Copper,  
Brass & Aluminium Alloy Casting Aluminium Refinery

Tr  
A. Puthal.  
14/1915

011743

Date : 16/05/2022

அனுப்பினர் :

P. ரஜினி

எண். 12/பி, ராஜீவ் காந்தி நகர்,  
எருக்கம்பேட்டி,  
சென்னை - 600118.



பெறுநர் :

✓ துறியூர்நாடு மரச்சாக்கட்டுப்பாடு வாரியம்,  
எண். 76, அண்ணாச்சாலை,  
திண்டிவூர்,  
சென்னை - 600032.

பதிப்பிடுகைய ஐயா,

ரஜினி அதிகார நூண் தெரிவிப்பது எண்ணிவகைநூண்  
நூண் கபந்த 3 வகுப்பினாக எந்த ஒரு தொழிலும் நடத்தவில்லை  
நூண் வகுப்பினம் இல்லாத காரணத்தினால் நீங்கள் அனுப்பி  
இடுக்கும் தொகையை (1,68,750) எண்ணால் கட்டமுடியாத  
தகுதியில் மிகவும் மனவகைப்பினம் இடுகிறேன்.  
நூண் எண் 2 குடிநீரகையும், மண்ணியும் சாப்பிடுவதற்கு  
கட்ட வசதியில்லாமல் இடுகிறேன்.

எனவே ஐயா அவர்கள் எங்குள்ள உதவி பதிவு  
கேள்வியும் என கட்டுகிறார்களேன்.

இப்படி,  
P. Rajini

No : 1/693A, Bajanai Koil Street, Padiyanallur, Chennai - 600 052.





தமிழ்நாடு தமில்நாடு TAMILNADU ரூ.50

6980

19.7.17

RAJINI METAL WORKS  
Chennai

AS 179769

K.A. Malainagan

K.A. மலைநாகம் M.A.  
முத்தியரத்தான் கிழ்வையாண்டி  
ந.க.எண்: 20540/ஆ.4/32  
ப.எந். 14, ப.எந். 6, அப்பாஸ் கோடி,  
ரெடஹில்ஸ், சென்னை-600 052.

### RENTAL AGREEMENT

THIS RENTAL AGREEMENT executed at Chennai this 19<sup>th</sup> day of July 2017  
BETWEEN Mr.R.SUGUMARAN (PAN CARD No.FYQPS5126G) Son of  
Mr.R.R.S.Ramalingam, aged about ... years, residing at No.28, Bajanai Koil Street,  
Redhills, Chennai – 600 052, hereinafter called the **LANDLORD** of the **ONE PART**

AND

M/s.RAJINI METAL WORKS represented by its Proprietor Mr.P.RAJINI  
(PAN CARD No.ASZPP3970M) Son of Mr.J.Prathapan aged about --- years, residing  
at No.12/B, Rajiv Gandhi Nagar 2<sup>nd</sup> Street, Erukkanchery, Chennai --- 600 118,  
hereinafter called the **TENANT** of the **OTHER PART** (The terms "Landlord" And  
"Tenant" shall mean and include themselves, their respective heirs, legal  
representatives, administrators, executors and assigns) witnesseth

LAND LORD

*R. Sugumar*

TENANT

*P. Rajini*

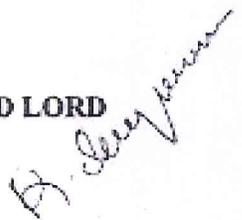
//2//

Whereas the Landlord is the absolute owner of the house, ground and premises at No.1/693A, Bajanai koil Street, padiyallur, Chennai – 600 052, and whereas the Landlord has offered to let out the entire land and building measuring 45 cents in proposed site Old Survey No.146/P, New Survey No.367/8 & 11 morefully described in the schedule hereunder for commercial (ALUMINIUM MELTING BUSINESS) purpose on a monthly Rent of Rs.10,000/- (Rupees Ten Thousand Only) and the Tenant has accepted the said offer.

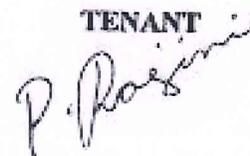
Now this Deed of Rental Agreement is executed on the following terms:

1. The Landlord has let out the Schedule mentioned Company this day on a monthly Rent of Rs.10,000/- (Rupees Ten Thousand Only) for running Aluminium Melting business in the name and style of M/s.RAJINI METAL WORKS
2. The Tenant has paid in cash a sum of Rs.2,50,000/- (Rupees Two Lakhs Fifty Thousand Only) to the Landlord as Rental advance or Security Deposit and the Landlord hereby acknowledged the said payment. This rental advance shall carry no interest and the same is to be repaid to the Tenant at the time when the Tenant vacates and hands over vacant possession of the schedule mentioned property to the Land lord after deducting arrears of Rent.
3. The Tenancy is according to English Calendar month and for non-residential purpose.
4. The Tenancy is for a period of 240 months (20 Years) from 09.07.2017 to 08.07.2037) and the same may be extended for any further period at the option of the parties on mutually agreed terms on a separate Rental Agreement.
5. The Tenant shall pay the rents regularly to the Landlord by the 5<sup>th</sup> instant of the succeeding calendar month. The Tenant also has agrees for enhancement of rent of 10% on monthly rent on completion of thirty six months.

LAND LORD



TENANT



//3//

6. That the Tenant shall regularly pay and bear the electricity (5 HP) charges as per meter reading directly to the TNEB authorities every month.
7. The Tenant agrees to keep the premises safe and clean and in good condition subject to reasonable wear and tear and deliver possession of the same to the Landlord on vacating the premises or on the expiry of the Tenancy period or at the termination of the Tenancy.
8. That the Tenant shall allow the Landlord or any of their representatives to enter into the premises for inspection at any reasonable hours. The tenant shall not sub-let the demised portion to anybody.
9. That the Tenant shall not use the scheduled premises for any other purpose except for which it is let out and the tenant uses the demised portion for any illegal purpose, the tenant alone shall be responsible for the same and the Landlord has no liable or answerable for the same.
10. The Tenant shall not store any combustible material in the property so as to endanger the safety of the building and the Tenant shall ever keep the demised property in a tenantable existing condition.
11. That the Tenant shall effect all necessary replacement and repairs etc., to the existing fittings at his cost but shall also effect or make additions or structural alterations to the scheduled premises without the prior consent of the landlord. As on date one office room, a Godown and Eight Rooms all are covered with asbestos Sheet already exists in the land. Further the landlord authorized the tenant to construct necessary structures for their business use and the same shall be removed by the tenant while vacating the premises.
12. The Tenancy shall be terminated by six months notice by their party.

LAND LORD

*A. Sanyal*

TENANT

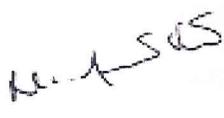
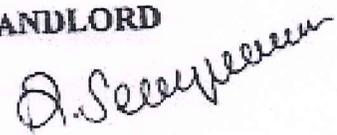
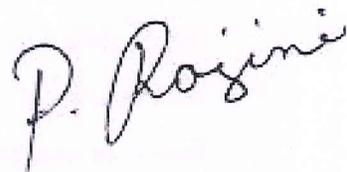
*P. Dasgupta*

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**SCHEDULE**

The Entire land and building in the Premises at No.1/693A, Bajanai koil Street, padiyanaalur, Chennai - 600 052, the land measuring 45 Cents, land consists of one office room, one Godown and eight Rooms all covered with asbestos Sheet in the Ground along with 5 HP Electricity Connection.

IN WITNESS WHEREOF THE PARTIES HEREIN HAVE SINGED THIS DEED ON THE DAY, MONTH AND YEAR FIRST ABOVE MENTIONED.

**WITNESSES:**1. 2. **LANDLORD****TENANT**



**SHAN & ASSOCIATES**  
Chartered Accountants

**AUDITORS CERTIFICATE**

This is to certify that the value of Gross fixed assets of the unit **M/S. RAJINI METAL WORKS (PROP-P.RAJINI)** Located at **NO-1/693A, BAJANAI KOVIL STREET, PADIYANALLUR, REDHILLS, CHENNAI- 600 052.**

S.NO	ASSETS	Value of Proposed Gross fixed Assets (Rs in Lakhs)
1	Land at cost (Leased land)	Rs. 5,27,157 /-
2	Building (Leased building)	Rs. 19,72,843 /-
3	Plant & Machinery	Rs. 6,00,000 /-
4	Other Assets	Rs. Nil
	<b>TOTAL</b>	<b>Rs. 30,00,000 /-</b>

The Gross value of fixed asset stated above is true and fair to the best of our knowledge and belief.

Date-09/10/2018

Place- Chennai



**For SHAN & ASSOCIATES**  
Chartered Accountants

*[Signature]*  
Partner  
F.R. No: 014769S



**BEFORE THE HON'BLE NGT (SZ),  
CHENNAI**

**Original Application No. 14 of 2019 (SZ)**

M. Kanthan, S/o. Masilamani,  
No.1/689, Bajanai Koil Street,  
Padiyanallur, Village, Red Hills,  
Thiruvallur.

...Applicant(s)

Versus

The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Salai, Guindy,  
Chennai and Ors.

....Respondent(s)

**REPORT FILED ON BEHALF OF THE  
RESPONDENT – TAMILNADU  
POLLUTION CONTROL BOARD.**

Advocate for Respondent: TNPCB  
Thiru. Sai Sathyajith  
BSC, Chennai.

Dated: 15.07.2022

